

ITEM NO.3

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Criminal Appeal No(s). 1824/2022

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

DINESH KUMAR MAURYA

Respondent(s)

Date : 05-10-2023 This appeal was called on for hearing today.

For Appellant(s) Ms. Tulika Mukherjee, AOR
Ms. Aastha Shrestha, Adv.
Mr. Beenu Sharma, Adv.
Mr. Ankur Prakash, AOR

For Respondent(s) Ms. Shreya Bhojnagorwala, Adv.
Ms. Parul Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Records have already been received.

Four weeks time, is granted to the Ld. Counsel for the
appearing parties, to file the additional documents.

Thereafter, list the matter before the Hon'ble Court, as per
rules.

VIVEK SAXENA
Registrar

MG